

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.76710 of 2019

(Arising out of Order-in-Appeal No.71-79/KOL-North/Kol/19 dated 20.03.2019 passed by Commissioner of CGST & CX, (Appeal-I), Kolkata.)

M/s. Exide Industries Limited

(91, New Chord Road, P.O.- Athpur (Shyamnagar), North 24 Parganas, Pin-743128, West Bengal.)

...Appellant

VERSUS

Commissioner of CGST & CX, Kolkata North Commissionerate

.....Respondent

(180, Shanti Pally, Rajdanga Main Road, Kolkata-700107, West Bengal.)

APPEARANCE

Shri Rahul Tangri, Advocate for the Appellant (s)

Shri H.S. Abedin, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75015/2022

DATE OF HEARING : 5 January 2022

DATE OF DECISION : 5 January 2022

P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their Appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**